

**Aq.CJ & PSDJ:**  
27.11.2017

**WP No.51738/2017**

**ORDER**

The purpose of registering this *suo motu* public interest litigation is to identify the next of kin of the prisoners, who have admittedly died an unnatural death between January 1, 2012 and October 31, 2017, and to award suitable compensation to them, unless adequate compensation has already been awarded.

To issue appropriate directions in the matter, respondents (except R-5) are directed to state the names of all prisoners who have admittedly died an unnatural death between January 1, 2012 and October 31, 2017 and also the names and addresses of the next of their kin and to further state as to whether State of Karnataka has paid any compensation to them.

Learned Advocate General prays for time till 10.01.2018 to file a statement with all the aforesaid details. Time sought for is granted.

Registry to show in the cause list, the name of Sri M.Dhyan Chinnappa, learned Senior Counsel, who is appointed as *Amicus Curiae* in this case.

Registry shall furnish a copy of this order to the learned counsel appearing for the parties and to the *Amicus Curiae*.

List on 10.01.2018.

**Sd/-**  
**ACTING CHIEF JUSTICE**

**Sd/-**  
**JUDGE**